

[Dr. K. L. Shrimali]

be held, whether they should be postponed or not, etc. I do not think it is advisable for the Government to interfere in the day-to-day working of the universities. I would, therefore, most respectfully submit that this is not an occasion for the adjournment motion.

Mr. Speaker: I already ruled out the motion. I did not bring it to the House at all. Because this is the last day of the session, I wanted the hon. Member to write to the hon. Minister and see if really anything could be done. It is a matter relating to an autonomous body. There is no question of admitting an adjournment motion. But for whatever little can be done, the hon. Member will kindly approach the hon. Minister and anything that should be done will be done.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION (PRIVATE) LIMITED

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Sardar Swaran Singh, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Neyveli Lignite Corporation (Private) Limited, 1956-57, along with the Audited Accounts of the Corporation. [Placed in Library. See No. LT-718/58.]

ANNUAL REPORT OF HINDUSTAN AIRCRAFT (PRIVATE) LIMITED

The Minister of Defence (Shri Krishna Menon): I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Hindustan Aircraft (Private) Limited, 1956-57, along with the Audited Accounts. [Placed in Library. See No. Lt-719/58.]

AMENDMENT TO ALL INDIA SERVICES (LEAVE) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of Section 3 of the All-India Services Act, 1951, a copy of Notification No. G.S.R. 270, dated the 26th April, 1958, making certain amendment to the All-India Services (Leave) Rules, 1955. [Placed in Library. See No. LT-720/58.]

AMENDMENT TO CUSTOMS DUTIES DRAWBACK (GALVANISED IRON WIRE PRODUCTS) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of Notification No. G.S.R. 287, dated the 24th April, 1958, making certain amendment to the Customs Duties Drawback (Galvanised Iron Wire Products) Rules, 1957. [Placed in Library. See LT-721/58.]

COMMITTEE ON PETITIONS

MINUTES

Pandit J. P. Jyotishi (Sagar): I beg to lay on the Table the Minutes of the sittings (Fourteenth to Eighteenth) of the Committee on Petitions held during the Fourth Session.

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES

Pandit Thakur Das Bhargava (Hissar): I beg to lay on the Table the Minutes of the sittings (Sixth and Seventh) of the Committee on Government Assurances held during the Fourth Session.